

These cases of early pregnancy could not be detected during ante-mortem examination and were not rejected as a result of post-mortem examination since the meat was considered wholesome.

3. I take this opportunity to amplify the answer given previously.

12.17 HRS.

### MATTER UNDER RULE 377

#### PRESS STRIKE

SHRI HEM BARUA (Mangaldai) : This being the last day of the session may I draw your attention to an important matter? We know you are making efforts for the solution of the strike by pressmen. We are very much perturbed to know about it. Yesterday 41 persons were arrested near Parliament House. You should direct the Government to make a statement on this.

MR. DEPUTY - SPEAKER : Mr. Banerjee has written to me and I have permitted him to raise it.

श्री एस० एम० जोशी : (पूना) मैं गृह मंत्री से एक प्रार्थना करना चाहता हूँ। इस तरह के मामले जब होते हैं तो उन पर जब आप बयान देते हैं कि राज्य सरकार द्वारा दी गई सूचना के अनुसार यह यह हुआ है। इस में भी यह लिखा हुआ है कि जब जलूस विशनीपुर मस्जिद पहुँचा तो—

MR. DEPUTY-SPEAKER : That question is over now. Mr. Banerjee.

श्री एस० एम० जोशी : मैं सवाल नहीं कर रहा हूँ। मैं तो—

SHRI S. M. BANERJEE (Kanpur) : Sir, with your permission under rule 377 I raise this matter. You know that today the newspaper employees' strike has entered the 40th day. They are practically starving on the streets. Daily some confusing statements are appearing in the press that the Prime Minister is intervening, the Labour Minister is making efforts and so on. 14 newspapers have declared a

lockout and they are the biggest employers. I know it is difficult for the Government to go against them, but in all fairness, let this Government intervene effectively. I would request you to direct the Labour Minister to make a statement by which we may be consoled and the newspaper employees may be consoled that the sympathies of the Labour Ministry are with the employees and not with the employers. (*Interruptions*).

SHRI NATH PAI (Rajapur) : Sir. I entirely support the claim of my hon. friends Shri Randhir Singh and Shri Sheo Narain also to make their submissions to you. May I, Sir, raise only one small matter. Parliament, at least Lok Sabha, will be adjourned today and, if my information is not altogether wrong, Rajya Sabha will be adjourning *sine die* tomorrow. The main guardian and sentinel of the rights of the people of India, therefore, will be in recess. The other watchdog of India, that is the Press, unfortunately is suffering from strike. So both the two organs of democracy are not available. When that is so, I do not know what is the significance of democracy. I know Parliament will not be dissolved. The Parliament will not be dissolved. (*Interruption*). Luckily Shri Dange is not the Prime Minister of India. I want the classical old type of democracy where the Press and Parliament will still be available. I know that you are taking an active interest in bringing about a rapprochement, a settlement in this because of the hardships, which were graphically referred to by my hon. friend, Shri Banerjee, which are being undergone by the employees. But my anxiety goes a little beyond that. In view of the fact that the two organs of democracy will not be available any longer, I am not prepared to trust this Government with the fate of this country in the absence of a free Press and in the absence of Parliament. In the light of this may we know what steps the Government are contemplating to bring about at least, if the Parliament cannot be functioning all the time, the functioning of the Press.

**श्री विभूति मिश्र (मोतीहारी) :** माननीय सदस्य कहते हैं कि वह इस सरकार पर विश्वास नहीं करते हैं। मैं उनको बताना चाहता हूँ कि इस देश की जनता ने इस पर विश्वास कर के हम को बहुमत में यहाँ भेजा है और हम ने यह सकार बनाई है। जनता ने तो उन पर विश्वास नहीं किया।

**श्री नाथपाई :** माननीय सदस्य नाराज क्यों होते हैं? मैं ने अपनी राय प्रकट की है। उपाध्याय महोदय, मैं चाहता हूँ कि सरकार की ओर से आज ही कोई बयान प्रस्तुत किया जाये।

**श्री शिव नारायण (बस्ती) :** उपाध्यक्षा महोदय, श्री नाथ पाई ने जो कुछ कहा है मैं उससे इत्तिफाक करता हूँ। डैमोक्रेसी में प्रेस के मालिकों और पत्रकासों के बीच में जो झगड़ा चल रहा है, उस की मध्यस्थता कौन करेगा? गवर्नमेंट ने इस मुल्क का शासन चलाने की जिम्मेदारी ओड़ी है। मैं श्री विभूति मिश्र को बताना चाहता हूँ कि यह ठीक है कि जनता ने हम पर विश्वास किया और हम को गवर्नमेंट बनाने का हक दिया और उसी हक के बमूजिब गवर्नमेंट की यह ड्यूटी है कि वह इस झगड़ों में इन्टरवीन करे।

**श्री रणधीर सिंह (रोहतक) :** डिप्युटी स्पीकर महोदय, हम पिछले चालीस दिनों से बहुत बेकरारी और परेशानी के साथ इस स्ट्राइक को देख रहे हैं। देश के जीवन में जर्नलिज्म का एक बड़ा स्थान है। वह देश की कल्चरल लाइफ़ है और वह कल्चरल लाइफ़ वर्बाद हो रही है। इस देश की फोर्थ एस्टेट खत्म हो रही है। होम मिनिस्टर साहब को इस मामले में इन्टरवीन करना चाहिए। हम जानते हैं कि प्रइम मिनिस्टर पहले ही इन्टरवीन कर चुकी हैं। आखिर वह कौन सी मजबूत ताकत है, जो आपोजीशन, गवर्नमेंट, प्राइम मिनिस्टर

और होम मिनिस्टर से भी नहीं झुकती है? ये सरमायादार हज़ारों भाइयों को तंग कर रहे हैं। उन लोगों को तन्ख्वाह नहीं मिल रही है। आखिर कैसे उन का गुज़ारा चलता होगा? यह कोई मामूली बात नहीं है, यह एक बहुत बड़ी बात है। हमारी पूरी हमदर्दी उन लोगों के साथ है। जल्दी से जल्दी उन का फ़ैसला होना चाहिए। श्री नाथ पाई ने ठीक कहा है कि आज लोक सभा का सेशन खत्म होने वाला है; तब उन लोगों का क्या होगा। जब हम लोगों के यहाँ होते हुए भी कुछ नहीं हो रहा है, तो जब पार्लियामेंट का सेशन नहीं होगा, तो कौन परवाह करेगा? इस लिए दो चार रोज़ में इस झगड़का कोई पायदार हल निकला जाना चाहिए। गवर्नमेंट को इस बारे में कार्यवाही करनी चाहिए। उन बेंचारों की कोई सुनवाई नहीं हो रही है। हमारी पूरी हृददर्दी उन के साथ है।

**SHRI P. RAMAMURTI (Madurai) :** Mr. Deputy-Speaker, Sir, all sections of this House are united on this question that something must be done to end the strike. Apart from that, I would like to remind you that the Labour Minister himself had stated earlier that the newspaper owners have got the capacity to pay and that is not the point in issue.

**SHRI RANGA (Srikakulam) :** He admitted that some of them have not got the capacity?

**SHRI P. RAMAMURTI :** As far as the newspapers whose employees are on strike are concerned, their owners have got the capacity to pay. That is what he has admitted. Therefore, I would like Government to be armed with the strength of this entire House and interfere with greater efficiency into this whole thing. But I would like to point out to the hon. Minister, Shri Chavan, one thing. While efforts are being made to settle this thing, in Calcutta, which is now under President's Rule and therefore

Shri Chavan is also directly responsible, the management of a particular newspaper is making efforts with the help of the police to smash the strike somehow or the other making it possible for the blacklegs to go into the newspaper office. I want the police are not made a party to this. I want Shri Chavan to take immediate action to see that the police do not interfere in this matter.

**श्री शशि भूषण (खारगोन) :** उपाध्यक्ष महोदय, जब भारत का प्रेस इतना शक्तिशाली है और तब भी प्रेस के मालिकों द्वारा इतने दिन तक तालाबन्दी हो सकती है, तो फिर इस देश में बाकी मजदूरों का क्या होगा? यह बहुत अहम मसला है। अगर ये सरमायादार तालाबन्दी नहीं तोड़ते, तो इस सरकार का यह फ़र्ज़ हो जाता है कि वह प्रेस का राष्ट्रीयकरण करे।

**SHRI S. A. DANGE (Bombay Central South) :** Under the Indian Constitution and its functioning freedom of the press has been reduced to freedom to lock-out the press. Therefore, if the government wishes to abide by the Constitution, then it should see that the four presses....

**SHRI KANWAR LAL GUPTA (Delhi Sadar) :** What? Shri Dange is for the freedom of the press? This is India; not Russia.

**SHRI S. A. DANGE :** In India alone the presses are owned by private monopolists under our socialism; nowhere else. There are four monopoly presses in India, *Statesman* of Tatas, *Indian Express* of Goenkas, *Times of India* of Jains and *Hindustan Times* of Birlas. In order to enforce the principles of the Constitution will the Government think of nationalising the presses and taking them over?

**SHRI BAL RAJ MADHOK (South Delhi) :** When this question was discussed in this House on the 30th of July I suggested that in this matter

either an arbitrator should be appointed or the Minister should sit down with the representatives of employers and employees and should not rise until some decision is taken through mediation. Unfortunately, nothing has been done so far in this connection. May I know from the Government whether it is a fact that in some cases when the local employees were trying to come to some understanding with the employers it is these people, who now talk of nationalisation of the press but who do not give any freedom of the press where communist rule is there, it is these people who put spokes in the way, who put obstructions or hurdles in the way, it is these people who did not allow any settlement to be arrived at? May I ask the Government whether they will keep the communist-dominated trade unions completely out of the strike so that some settlement between the employers and employees could be arrived at without any intervention or interference by outsiders?

**श्री विभूति मिश्र :** उपाध्यक्ष महोदय, इस हड़ताल को चलते महीने से ज्यादा हो गया है। जो हड़ताल करने वाले हैं, उन की शक्ति का भी पता लग गया है और पूंजीपतियों की शक्ति का भी पता लग गया है। मैं गृह मंत्री से कहूंगा कि सरकार दोनों पक्षों को बुला कर कोई समझौता करायीं। अगर प्रेस-मालिक सरकार की बात नहीं मानते हैं, तो जैसा कि माननीय सदस्य ने कहा है, प्रेस का राष्ट्रीयकरण कर दिया जाये। उपाध्यक्ष महोदय, खुद आप का इस विवाद से सम्बन्ध है। इस झगड़े के कारण कितने ही गरीब मजदूरों को खाने को नहीं मिल रहा है। जिन पूंजीपतियों के ये छापेखाने हैं, वे दिल्ली, कलकत्ता और बम्बई में बैठ कर मौज कर रहे हैं और जो लोग मेहनत कर के खाते हैं, वे दर-दर मारे मारे फिर रहे हैं। मैं गृह मंत्री से कहूंगा कि इस बात की व्यवस्था करना सरकार का

[श्री विभूति मिश्र]

फ़र्ज़ है कि इस झगड़े का फ़ैसला हो, मज़दूरों को मज़दूरी मिले और छापेख़ाने चले। अगर ऐसा न हो सके, तो उन का राष्ट्रीयकरण कर दिया जाये।

SHRI S. KANDAPPAN (Mettur): Without repeating what other Members have said in support of the strike and the necessity for ending the strike and coming to a settlement, I would like to plead with the Government that, when the House is so demanding, there is no reason for the Government to bide time. It is already too late. When the strike started we hoped that within a few days the matter would be settled. The press strike is not a question of pressmen alone; it affects the public as well. As Shri Nath Pai has pointed out, democracy, has no meaning without a press.

AN HON. MEMBER : Free press.

SHRI S. KANDAPPAN : Unfortunately, the Government, for reasons best known to themselves, are sitting very tight over these things when they have got enough powers to pressurise the management. After all, we know, the gap between the demand of the pressmen and what the management is prepared to yield is not very wide; I am told, it is very narrow. In that case what is the difficulty for the Government to probe into it, arbitrate and tell the management that they have got to accept the proposals that they are placing before them or else they will have to face the consequences? Then the matter will once for all end. So, I would urge the Government to settle it within a matter of days.

SHRI JYOTIRMOY BASU (Diamond Harbour) : Shri Chavan's policemen are terrorising them.

SHRI RANGA : There seem to be two beneficiaries as a result of the strike. One is the Government which is free from any kind of criticism from the press and it is enjoying just as well as Czechoslovakia would have

enjoyed if Soviet Russia had had her way in Czechoslovakia. The second are friends of the Communist Party who are in charge of the *Patriot* and other people who are in charge of the *National Herald*; they are also enjoying themselves. In between the public have been suffering. But I do not want the Government to pressurise either the employers or the employees.

SOME HON. MEMBERS : Why?

SHRI RANGA : I will tell you, why. Because my dear friend, Shri Dange, is not the dictator in this country. We do not want the Government to nationalise the press either because that will be dangerous, whichever party may be in power. Suppose, the press had been nationalised in West Bengal when the United Front Government was there. What would have been the fate of these friends and us? Every government in this country would always represent one or two or many political parties and if the press also were to be brought under the hegemony of the Government, we cannot escape control by these parties which are in power and that will be very dangerous.

What we want now under the present circumstances, because we do not want the stalemate to continue, is that the Government should appoint a Supreme Court Judge or someone as an arbitrator and settle whether the workers, who are being controlled now and led by these Communist, friends, are right or whether the employers, who according to them are being controlled by these big tycoons, are right. Who is right? As my hon. friend, Shri Kandappan, has said, the difference between the two does not seem to be very much. But these Communist friends, who are controlling the labour unions, seem to be anxious somehow or other not only to pressurise the press lords but also this Government as well as the general public in this country. We do not want this kind of a thing to continue.

I am glad, Sir, that you, are also evincing some interest in this matter. I wish you success; but, at the same time, I wish to warn you also and this Government not to take any steps which would only increase the power, the influence, the malicious influence, of these Communists and also those capitalists over our press. If by any chance this Government has got the guts to bring down the influence or the power of the capitalists on the one side and these Communists on the other so far as our press is concerned, and yet keeps away from controlling the press itself, it will be the best possible thing in this country.

**SHRI S. A. DANGE :** The Wage Board recommendations should be implemented.

**SHRI RANGA :** I have known Shri Dange for the past 30 years and his association with the Communist Party. I do not want to question his Communist *bona fides*. Let him not question my peasant *bona fides*. I am not a bourgeois; I am a peasant. I belong to the peasants whom you have exploited and suppressed in Soviet Russia.

**श्री रवि राय (पूरी) :** मामला बहुत सरल और सीधा है, वेज बोर्ड का जो अर्वार्ड है, मैं सरकार पर इल्जाम लगाता हूँ कि उस की सिफारिश को सरकार मनवाना नहीं चाहती....(व्यवधान) ...इसलिए विभूति मिश्र जी, डांगे साहब और नाथ पैई की जो मांग है, मैं उस की ताईद करता हूँ। दूसरी बात, शिक्षा मंत्री यहां नहीं हैं, आप ने अखबारों में पढा होगा, दिल्ली विश्वविद्यालय दस दिन के लिए बन्द कर दिया गया है।

**MR. DEPUTY-SPEAKER :** No, no. I will not permit this. Please resume your seat.

**श्री रवि राय :** वहां श्री विनय कुमार को श्याम लाल कालेज से निकाल दिया  
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गया है जो कि बहुत ही तेजस्वी अध्यापक थे, इसलिए सारे दिल्ली विश्वविद्यालय के छात्रों और अध्यापकों में बहुत ही असन्तोष है, सारे छात्र और अध्यापक असन्तुष्ट हैं, इसलिए आग राष्ट्रपति को सलाह दीजिए कि दिल्ली विश्वविद्यालय में जो असन्तोष फैला हुआ है उस की जांच करवाएं।

**MR. DEPUTY-SPEAKER :** We have spent about 20 minutes on this..

**SHRI J. B. KRIPALANI (Guna)**  
rose —

**MR. DEPUTY-SPEAKER :** Acharya Kripalani.

**SHRI J. B. KRIPALANI (Guna) :** I do not know what is this confusion about. My Communist friends will agree with me that this is a capitalist government, and the newspaper people are capitalists. There is a conspiracy between these two parties. I do not know how my Communist friends have become so blind as not to see this conspiracy. This is a conspiracy to keep us—we on the Opposition—away from the Press. Whatever we said about Czechoslovakia never appeared in the papers. Now our Communist friends want that the Press should be nationalised! Do they not have the experience of nationalised Radio? In Radio, we or the Communist friends might speak any amount of wisdom but we will be given only one line, but the Treasury Benches may speak any amount of non-sense and their report will be given in detail. Now do our Communist friends want this free Press also to be nationalised? It is already nationalised in a sense because it is capitalist press and the Government is also capitalist. Why do you want more nationalisation?

I am reminded of this. There are three kinds of follies. One folly is that a man may be born a fool; that, no-body can help. The double folly

[Shri J. B. Kripalani]

comes when he is born a fool and does not know that he is born a fool. The third folly or the triple folly comes when he is born a fool, is a fool but thinks that he is a wise man. Some people here belong to the third category, and the great noise that we see here is raised by this third category.

SHRI S. M. BANERJEE : On a point of order....

MR. DEPUTY-SPEAKER: I permitted you to raise that matter here.

SHRI S. M. BANERJEE : This is a point of order. Please hear me. (*Interruptions*) This is in relation to the business before the House. You were kind enough to give me permission under rule 377. You were kind enough to allow me and my point was supported by everybody practically. Now that the Labour Minister has come here, he should make a statement. I would only conclude by saying that if the Swatantra Party behaves in this fashion we shall nationalise them also.

SHRI LOBO PRABHU (Udipi) : We shall nationalise them.

SHRI NAMBIAR (Tiruchirappalli) : What is the *modus operandi* of nationalising the Swatantra Party. How can that be done under the Indian Constitution?

श्री हुकम चन्द कछवाय : (उज्जैन) :  
उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

MR. DEPUTY-SPEAKER: The hon. Member may resume his seat. What is the point of order that he wants to raise? Let him tell me the rule.

श्री हुकम चन्द कछवाय : मैं लगातार खड़ा हो रहा हूँ, आप मेरी बात सुन लीजिये। प्रेस के मालिक लोगों ने सरकार को धौंस दी है कि अगर सरकार बीच

में पड़ेगी तो हम सरकार का पक्ष जो अखबार में देते हैं, वह नहीं देंगे। इसी लिये सरकार डर के मारे इस मामले को नहीं आने देती है। दूसरी तरफ़ कम्यूनिस्टों की यह योजना है कि उन के सिद्धान्त को मान कर जितने लोग भूखे मरेंगे, उतनी उनकी संख्या बढ़ेगी..

उपाध्यक्ष महोदय : इस में क्या प्वाइन्ट ऑफ़ ऑर्डर है ?

श्री हुकम चन्द कछवाय : आप मेरी बात सुन लीजिये। गवर्नमेन्ट प्रेस में भी भूख हड़ताल चल रही है, वहाँ पर लोगों को एरेस्ट किया जा रहा है। उन की मांगों को लेकर मैंने स्वयं मंत्री महोदय को पत्र दिया है। मेरा कहना है कि उस को जल्द से जल्द बैठ कर सुलझाया जाय।

MR. DEPUTY-SPEAKER: The hon. Member should resume his seat. If I allow him I have to allow others also.

श्री तुलशी दास जाधव (बारामती) :  
उपाध्यक्ष महोदय, एक मिनट मुझे सुन लीजिये।

MR. DEPUTY-SPEAKER: I am very sorry. I am not going to call anybody else now. I had permitted Shri S. M. Banerjee to raise this issue because not only was this point raised but there was an adjournment motion also on this.

श्री तुलशी दास जाधव: आप सबको समय दे रहे हैं, मुझे भी एक मिनट का समय दीजिये।

MR. DEPUTY-SPEAKER: The hon. Member may resume his seat. I have not allowed other Members from the other side to speak. How can I allow Shri Tulsidas Jadhav now? For instance, Shri Gulam Mohammad Bakshi has been standing more than once but I have not called him.

**श्री तुलशी बास जाधव :** उपाध्यक्ष महोदय, इस स्ट्राइक के पीछे दो बातें हैं। लाखों रुपया खर्च कर के हर डिपार्टमेन्ट के लिये वेज-बोर्ड बनाये जाते हैं, लेकिन वेज-बोर्ड की सिफारिशों को वे नहीं मानते हैं—यह बहुत अनुचित है। अगर सिफारिशों पर अमल नहीं करना है, तो उन को समाप्त कर दीजिये, आगे वेज-बोर्ड एप्वाइन्ट मत कीजिये। दूसरी बात—जो वर्कर्स स्ट्राइक पर जाते हैं वे भूख मरते हैं, जब कि मालिकों को इस से कुछ भी फर्क नहीं पड़ता है। ताला-बन्दी होती है तो उस मकान से भी निकाल दिये जाते हैं और सड़क पर भूखे मरते हैं—इस की जवाबदारी सरकार पर है, सरकार को इस में निश्चित रूप से शीघ्र कदम उठाना चाहिये। यह सवाल देश के लिये बहुत जरूरी है, इस को टालमटोल न करें।

**श्री शिवचन्द्र झा (मधुबनी) :** उपाध्यक्ष महोदय, आप मुझे भी एक मिनट का समय दीजिये।

**MR. DEPUTY-SPEAKER :** Order, order. The hon. Member may resume his seat now.

**श्री शिव चन्द्र झा :** आप सब को समय दे रहे हैं—मुझे भी कुछ कहना है.....

**MR. DEPUTY-SPEAKER :** Nothing that he says will go on record.

**SHRI SHIVA CHANDRA JHA : \*\***

**MR. DEPUTY-SPEAKER :** Nothing that he says will go on record. This is the only way open for me now. I cannot go on shouting.

I had permitted Shri S. M. Banerjee to raise this issue because this matter

was brought to my notice, and the Labour Minister had also come to my room. At the present juncture, I do realise, and hon. Members have been perfectly within their rights, to show their concern because practically it is not a lock-out but a news black-out that has been declared by the press magnates unfortunately. But we thought that at the present stage of negotiations, where I must confess the Home Minister and the Prime Minister are both helping to bring about some sort of settlement, no statement from the Labour Minister would help the course of negotiations. If the hon. Minister is prepared to make a statement, then he can do so. Otherwise, this is my personal view.

**श्री कंवर लाल गुप्त :** उपाध्यक्ष महोदय, 40 दिन से यह ड्रामा हो रहा है। कभी लेबर मिनिस्टर कर रहे हैं, कभी होम मिनिस्टर कर रहे हैं, कभी प्राइम मिनिस्टर कर रही हैं, लेकिन नतीजा कोई नहीं निकल रहा है—इस लिये कि इस में इन का वेस्टेड इन्ट्रेस्ट है। जब तक सरकार की तरफ से कोई कदम नहीं उठाया जायगा, तब तक इस का कोई फायदा नहीं होगा। आप वेज-बोर्ड की सिफारिशों को इम्प्लीमेन्ट क्यों नहीं करना चाहते हैं ?

**MR. DEPUTY-SPEAKER :** What has been said on the floor of the House will carry its own weight. Beyond that, I do not want to go.

**SHRI S. M. BANERJEE :** Will the hon. Minister assure the House that if nothing happens within a week, he will bring forward an Ordinance?

**MR. DEPUTY-SPEAKER :** All aspects are being examined.

**SHRI SURENDRANATH DWIVEDI (Kendrapara) :** Instead of your making a statement, if the hon. Minister....

MR. DEPUTY-SPEAKER : I have not made any statement.

SHRI SURENDRANATH DWIVEDY : You did something of that kind.

MR. DEPUTY-SPEAKER : I said that a statement by the hon. Minister might not help.

SHRI SURENDRANATH DWIVEDY : Let Government come forward with a statement.

SHRI RABI RAY : You had also played some role in this, Sir.

MR. DEPUTY-SPEAKER : I said that at this stage, the process of negotiations would not be helped by any statement. That is my personal view. If the hon. Minister wants to make a statement he may do so.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : You, Sir, have already stated what I wanted to say.

श्री कंबर लाल गुप्त : उपाध्यक्ष महोदय, 40 दिन से हम रोज यह सुन रहे हैं कि लेबर मिनिस्टर बात कर रहे हैं, होम मिनिस्टर बात कर रहे हैं, कोई स्टेटमेन्ट मत दिलवाइये, गड़बड़ हो जायगी, लेकिन इस का कोई नतीजा नहीं निकला। सीधी बात है कि वेज-बोर्ड इम्प्लीमेंट होना चाहिये, इस के अलावा और कोई तरीका नहीं है। लेकिन यह सरकार वेस्टड-इन्ट्रेस्ट का पार्ट प्ले कर रही है। इस तरह से वर्कर्स कब तक भूखे मरते रहें? आज लोक सभा का आखरी दिन है, मैं चाहता हूँ कि आप मंत्री महोदय से स्टेटमेन्ट दिलवाइये। यह गारन्टीड बात है कि तीन दिन में यह हड़ताल खत्म हो जायगी, अगर सरकार कानून के जरिये इस को पूरा करवाये।

MR. DEPUTY-SPEAKER : I did not say anything. It is for the hon. Minister.

SHRI S. A. DANGE : I would like to know one thing from the Home Minister. In case they are not able to solve the problem and if the workers take possession of the press and start editing the paper, will he see that he does not send the police? If he does not send the police, the workers will start the presses on their own and implement the wage board recommendations completely.

MR. DEPUTY-SPEAKER : That is a hypothetical question.

12.49 HRS.

#### PERSONAL EXPLANATIONS BY MEMBERS AND MINISTER

DR. RANEN SEN (Barasat) : On 20th August, 1968, during the course of supplementaries to the Short Notice Question No. 7 regarding allotment of accommodation to MPs replied to by Dr. Ram Subhag Singh, Minister of Parliamentary Affairs and Communications, I said that: "This is the worst type of corruption". To that, Dr. Ram Subhag Singh replied : If this is corruption you are the most corrupt person. Before I completed the sentence, there were interruptions. He misunderstood me as saying that I was attributing motives to him, but I want to make it clear that I did not want to do so.

SHRI JYOTIRMOY BASU (Diamond Harbour) : With reference to the Short Notice Question No. 7 dated 20-8-68 and proceedings related to it, and also my personal explanation that I placed before the House yesterday, the 29th August 1968, I have to say that when I talked about nepotism, I want to make it clear that I did not refer to Dr. Ram Subhag Singh.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to withdraw the words and remarks objected to by my hon. friends, Dr. Ranen Sen and Shri Jyotirmoy Basu regarding concessions etc.